## COURT-II

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA NOS. 88 & 247 OF 2018 IN APPEAL NO. 19 OF 2018

**Dated:** 11<sup>th</sup> May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Gurha Thermal Power Company Ltd. & Ors. .... Appellant(s)

Vs.

Jaipur Vidyut Vitran Nigam Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.

Ms. Roohina Dua Mr. Cheitanya Madan

Counsel for the Respondent(s) : Mr. M. G. Ramachandran

Ms. Poorva Saigal

Mr. Shubham Arya for R-1 to 4

Mr. Raj Kumar Mehta

Ms. Himanshi Andley for R-5

## ORDER

Learned Senior Counsel, Mr. Sanjay Sen, appearing for the Appellant submitted that he has not received copy of the reply/written submission filed by the Respondent No. 1 to 4, and hence prays for two weeks' time to collect the same and file rejoinder.

Submission made by the learned senior counsel for the appellant, as stated above, is placed on record.

Two weeks' time is granted to the learned senior counsel, to file rejoinder to the reply/written submission filed by the Respondent No. 1 to 4 on or before 25-5-2018, as requested, after serving copy on the other side.

As agreed by the learned counsel appearing for both the parties, list the IA for hearing on **24-7-2018**.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

tpd/vg